

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4567/2015

New Delhi this the 27rd day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

A.Surendranath, aged 40 years
S/o Late Sh. A Seshapani
Working as a Research Officer
In AIIMS, New Delhi
R/o H.No.76 & 77, Pocket B-6,
Sector B-6, Sector-8,
Rohini, Delhi-85. -Applicant.

(By Advocate:Mr. Amol Kokare for Shri R.K.Mirg)

Versus

1. All India Institute of Medical Sciences (AIIMS),
Through its Director, Ansari Nagar,
New Delhi-10029.
2. The Administrative Officer
Recruitment Cell,
All India Institute of Medical Sciences,
Through its Director, Ansari Nagar,
New Delhi-110029. -Respondents.

(By Advocate: Shri R.K.Gupta)

ORDER (ORAL)

By Mr.V.Ajay Kumar, Member (J):

Heard both sides. In this case, pleadings are complete. As requested by both sides, the main OA is taken up for final disposal.

(2)

2. The applicant, who is a contract employee in the Research Section of the respondents (AIIMS), has filed the present OA seeking the following relief:

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider and to finalize the case of the applicant for his regularization as per the existing policy and guidelines for regularization to the post of Research Officer (Scientist-B) with all consequential benefits to the applicant from due dates as done in the cases of other similarly situated persons in past.

(ii) That the Hon'ble Tribunal may graciously pleased to pass an order directing the respondents to allow the applicant to work continuously till his regularization as per scheme.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the cost of litigation."

3. It is submitted by the applicant's counsel that a Screening Committee of the respondents (AIIMS) has considered the name of the applicant and others and recommended for their absorption/regularisation and that though the respondents (AIIMS) absorbed certain persons, but not absorbed the applicant so far. The learned counsel for the respondent while not disputing the said fact, however, submits that they are absorbing the persons as per the recommendations of the Screening Committee, on phased manner, one after another and

(3)

appropriate orders would be passed in respect of the applicant also in due course of time.

4. In the identical circumstances, this Tribunal disposed of OA No.1838/2015 and OA 4362/2015 by observing as under:

"Accordingly, in the circumstances, the OA is disposed of by directing the respondents to take a final view in the matter of absorption/regularization of the applicants and pass an appropriate order thereon, within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs."

5. In the circumstances, this OA is also disposed of by directing the respondents to pass final orders with respect to the applicant's absorption/regularisation within 90 days from the date of receipt of a copy of this order. Till then they shall maintain *status quo* as on today.

Issue **dasti** to both sides.

(P.K.Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

/kdr/